

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JBO GLOBEWORLD LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	JBO Globeworld LLP
2.	Date of incorporation of corporate debtor	29/05/2021
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAX-1926
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No 12, Plot No. H-2, Ground Floor, Apra, North Ex Plaza, BLK-G, Netaji Subhash Place, Pitampura, Delhi-110034
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 22.07.2022 <i>(Date on which order is uploaded on the official website of Hon'ble NCLT, New Delhi, Bench VI is 25.07.2022 and immediately the undersigned start taking action under the provisions of Insolvency and Bankruptcy Code, 2016)</i>
7.	Estimated date of closure of insolvency resolution process	21.01.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sanjay Garg Registration No: IBBI/ IPA-001/ IP-P-01865 / 2019-2020 / 12919
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 193, Agroha Kunj, Sector 13, Rohini, Delhi-110085. Email: rp.sanjaygarg@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Osrik Resolution Private Limited, 908, Netaji Subhash Place, Pitampura, Delhi-110034. Email: cirp.jbo@gmail.com
11.	Last date for submission of claims	08.08.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the JBO Globeworld LLP on 22.07.2022 (However date on which order is uploaded on the website of Hon'ble NCLT, New Delhi Bench VI is 25.07.2022).

The creditors of JBO Globeworld LLP, are hereby called upon to submit their claims with proof on or before 08.08.2022 to the interim resolution professional at the address mentioned against entry No. 10.

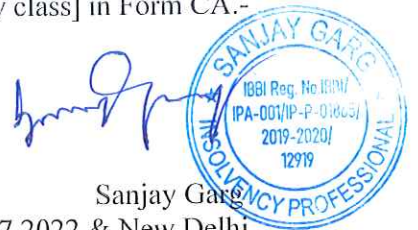
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.-  
Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :  
Date and Place:

Sanjay Gare  
25.07.2022 & New Delhi



**Chola** CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED  
Corporate Office: 1st Floor, 'Dare House', No.2, N.S.C. Bose Road, Chennai-600 001  
Ajmer Branch Office: 2nd Floor, Plot No.9912, Biharganj, Nasirabad Road, Railway Pullya Ke Pass, Above Indian Bank, Ajmer - 305001

**POSSESSION NOTICE**

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column (B) below on dates specified in Column (C) to repay the outstanding amount indicated in Column (D) below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column (E) herein below on the respective dates mentioned in Column (F) in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 9 of the Rules made there under. The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column (E) below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column (D) along with interest and other charges. Under section 13 (8) of the Securitization Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

Sr. No.	Name And Address of Borrower & Loan Account Number	Date of Demand Notice	Outstanding Amount	Details of Property Possessed	Date of Symbolic Possession
1	LOAN ACCOUNT NO. XH0EBEW00001895060 and HE02BEV000000009473. 1. Pukhraj Sankhla, 2. Muni Devi, 3. Prakash Sankhla, 4. Bhag Chand All are Resident at: Ward No. 40 Outside Of Suraj Pool Gate, Bijay Nagar Road, Near Shahu Vatika, Beawar, Ajmer, Rajasthan 305001. 5. Satyam Marble And Kota Stone Industries, 6. M/S Satyam Marble & Kota Stone Industries Add.: Bijay Nagar Road, Sahu Vatika, Beawar, Ajmer, Rajasthan-305001.	11.04.2022	Rs. 23,72,777.77 as on 07/04/2022 with further interest thereon	Residential Property H.No.7B situated at Bijay Nagar Road, Opp Subhash Udhyan, Beawar which is Measuring about 425.31 sq.yds Four Bounded are as under East: Remaining part of Said Property 7C belonging to Hukmi Chand West: Bijay Nagar Road North: H.No.7A belong to Gordanan Ji South: Street & Property of Hukmi Chand	21/07/22

Date: 21-Jul-22 Place: Beawar, Ajmer AUTHORISED OFFICER, M/s. Cholamandalam Investment And Finance Company Limited

**मध्यप्रदेश गृह निर्माण एवं अधोसंरचना विकास मण्डल**

**संपत्तियों के विक्रय की सूचना**

मंडल की कॉलोनी तुलजा विहार खण्डवा/वस्ला विहार खण्डवा/किशोर नगर खण्डवा/नागवृन्द रोड खण्डवा/विश्व बैंक-हुडको योजना जसवाड़ी रोड खण्डवा एवं एल.आई.जी. कॉलोनी खण्डवा में विभिन्न श्रेणी के भूखण्ड एवं भवन/यस्यस्थिति भवन तथा व्यावसायिक भूखण्डों और शांला भूखण्ड विक्रय हेतु ऑफर प्रस्ताव के द्वितीय एवं चतुर्थ बुधवार को आमंत्रित किये जाते हैं। ऑफर संबंधी अन्य विस्तृत विवरण की जानकारी हेतु मण्डल की वेबसाइट [www.mphousing.in/](http://www.mphousing.in/) या [www.mponline.gov.in](http://www.mponline.gov.in) पर विजित करें। हेल्पलाइन नं.: 9827247307, 9753058355.

Visit us : [www.mphousing.in](http://www.mphousing.in) [/mphidb](https://www.facebook.com/mphidb) [/mphidb](https://www.instagram.com/mphidb) संपदा अधिकारी संभाग खण्डवा

म.प्र. माध्यम/105620/2022

**सुगतान की कोई असुविधा होने पर WhatsApp Help Desk Number 7974264023**

**HDFC BANK** We understand your world

Legal Cell  
Rajendra Space Plot No.6 Sector-16B, Awas Vikas, Sikandra Vojna, Agra-282007

**POSSESSION NOTICE APPENDIX IV (RULE 8(1))**

Whereas, the undersigned being the authorized officer of the HDFC BANK LTD. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred on him under Section 13(4) of the Act read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 12/01/2022 calling upon the borrower(s) to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 9 of the Security Interest (Enforcement) Rules 2002 on this 22nd day of July 2022. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of HDFC BANK LTD. for an amount of Rs. 28,84,833.00 (Rupees Twenty Eight Lakh Eighty Four Thousand Six Hundred And Thirty Three Only) within 60 days from the date of receipt of the said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 9 of the Security Interest (Enforcement) Rules 2002 on this 22nd day of July 2022. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of HDFC BANK LTD. for an amount of Rs. 28,84,833.00 (Rupees Twenty Eight Lakh Eighty Four Thousand Six Hundred And Thirty Three Only) and interest thereon together with expenses and charges etc, less amount paid if any. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

Mortgage Property: All Part And Parcel Of Property An Area Of 83.62 Sq.mtr Situated At Part Of Khasra No 984 Situated At Nand Gaon, Mohalla Chhaju, Tehsil Chhata, District Mathura - 281403, Bounded As Under: East: Rasta, West: Plot Mr. Ramesh Chand, North: Petrol Pump South: Shop Of Mr. Kunwar Rawat

DATE :- 22/07/22, PLACE :- AGRA Authorised Officer, HDFC Bank Ltd.

**FORM A PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF JBO GLOBEWORLD LLP**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	<b>JBO GLOBEWORLD LLP</b>
2. Date of incorporation of Corporate Debtor	29/05/2021
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	AAx-1926
5. Address of the registered office and principal office (if any) of Corporate Debtor	Office No 12, Plot No. H-2, Ground Floor, Apra, North E, Plaza BLK.G, Netaji Subhash Place, Pitampura, Delhi-110034
6. Insolvency commencement date in respect of Corporate Debtor	Date of order: 22.07.2022 (Date on which order is uploaded on the official website of Hon'ble NCLT, New Delhi, Bench Vils 25.07.2022 and immediately the undersigned start taking action under the provisions of Insolvency and Bankruptcy Code, 2016)
7. Estimated date of closure of insolvency resolution process	21.01.2023
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	<b>Name: Sanjay Garg</b> Reg. No.: IBBI/IPA-001/PP-01865/2019-2020/12919
9. Address & email of the interim resolution professional, as registered with the board	193, Agroha Kunj, Sector13, Rohini, Delhi-110085. E-mail: pr.sanjaygarg@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Osnk Resolution Private Limited, 908, Netaji Subhash Place, Pitampura, Delhi-110034. E-mail: cirp.jbo@gmail.com
11. Last date for submission of claims	08.08.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives	Web link : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **JBO GLOBEWORLD LLP** on 22.07.2022 (However date on which order is uploaded on the website of Hon'ble NCLT, New Delhi Bench Vils 25.07.2022). The creditors of **JBO GLOBEWORLD LLP**, are hereby called upon to submit their claims with proof on or before 08.08.2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25.07.2022 Interim Resolution Professional for JBO GLOBEWORLD LLP  
Place: New Delhi Reg. No.: IBBI/IPA-001/PP-01865/2019-2020/12919

**JANA SMALL FINANCE BANK** (A scheduled commercial bank)

**Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Regional Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, Delhi-110005.**

**DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002**

Whereas you the below mentioned Borrower(s), Co-Borrower(s), Guarantor(s) and Mortgagors have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as **Non-performing Asset**, whereas **Jana Small Finance Bank Limited** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagors as mentioned in column No. 10 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice Date	Amount Due in Rs. / as on
1	1) M/s. Sajid, Prop. Construction and Labour Works Represented by its Proprietor Mr. Sajid, 2) Mr. Sajid, 3) Mrs. Rihana Rihana (Guarantor), 4) Mr. Asif (Guarantor)	Loan Account No. 30689440000535 Loan Amount Rs.4,08,197/-	<b>Part-'A' - Hypothecated Moveable Assets:</b> Charge on all Raw materials and stock in the books of account and receivables and book debts of the business premises of the company i.e. M/s. Sajid, Prop. Construction and Labour Works, 1865, Mosam Vihar, Shahibabad, Pasonda, Ghaziabad, Near Bilal Masjid, Ghaziabad, U.P.-201001. <b>Part-'B' - Mortgaged Immovable Property - Schedule Property - Property Details:</b> 1 Kitta Vasant Plot Measuring 50 Sq.yds. 41.80 Sq.mtr. Related to Plot Khasra No.4144, situated at Village Pasonda, Loni Teh & Distt. Ghaziabad. Owned by: Rst. Rihana Begum, W/o. Mohd. Sajid. Bounded as: East: Plot Khurshaid, West: Other's Property, North: Wide Road 8 Ft. South: Other's Property.	02.07.2022	Rs.4,05,844.00 (Rupees Four Lakh Five Thousand Eight Hundred And Forty Four Only) as of 15.07.2022
2	1) M/s. Vijay Kumar, Prop. Vijay Contractor, Represented by its Proprietor Mr. Vijay Kumar, 2) Mr. Vijay Kumar, 3) Mrs. Charu Saini (Guarantor)	Loan Account No. 32039440000576 Loan Amount Rs.5,00,000/-	<b>Part-'A' - Hypothecated Moveable Assets:</b> First Charge on all Raw materials and stock in the books of account and receivables and book debts of the business premises of the company i.e. M/s. Vijay Kumar, Prop. Vijay Contractor, Jundia Gate, Karnal, Haryana-132001. <b>Part-'B' - Mortgaged Immovable Property - Schedule Property - Property Details:</b> 1 Kitta House No.X-542, Wakra Ward No.15, Area Measuring 48 Sq.yards, Kumharo Mohalla, situated at Jundia Gate, Karnal, Teh and Jila Karnal, Is Owned by Mrs. Charu Saini, W/o. Sh. Vijay Kumar, East: 22' House of Birbal Saini, West: 12' Plus 10' Rasta, North: 16'6" House of Mann Singh Saini plus 4' and Rasta, South: 22'6" House of Lalit Pand.	02.07.2022	Rs.4,94,181.00 (Rupees Four Lakhs Ninety Four Thousand One Hundred And Eighty One Only) as of 15.07.2022

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagors as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Jana Small Finance Bank Limited** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to **Jana Small Finance Bank Limited** against the Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 25.07.2022, Place: Delhi NCR Sd/- Authorised Officer, For Jana Small Finance Bank Limited

**TAMILNAD MERCANTILE BANK**  
Shahdara Branch  
26/22, Street No. 12, Main 60 Feet Road,  
Vishwas Nagar, Shahdara-Delhi-110032

**APPENDIX IV-A (See proviso to rule 8(6))**  
**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**

**Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer of Tamilnad Mercantile Bank Ltd., Shahdara Branch, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 12.08.2022, for recovery of ₹ 16,94,40,655.45 as on 30.06.2022 due to Tamilnad Mercantile Bank Limited Shahdara Branch (Secured Creditor) from M/s Sakshi Markfin Pvt Ltd. The Reserve Price will be Rs. 3,63,00,000.00 and the earnest money deposit will be Rs. 36,30,000.00

On extension of EOM of land to the extent of 200 sq.yards at D.No.4/22, Shastri Gali, Vishwas Nagar, Shahdara, Delhi - 32 and residence cum office / godown building constructed there at to the extent of 4270 sq.ft (Ground floor-1775 sq.ft, Mezzanine - 360 sq.ft, First floor - 1735 sq.ft and Second floor - 400 sq.ft) standing in the name of Mr. Ajay Kumar Garg.

For detailed terms and conditions of the sale, please refer to the link provided in secured creditors website [www.tmb.in](http://www.tmb.in).

Date : 25.07.2022  
Place : Shahdara

Authorised Officer  
Tamilnad Mercantile Bank Limited  
Shahdara Branch, 9958599033

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, COURT IV, NEW DELHI**  
**COMPANY PETITION NO. CAA-77/ND/2022**

**IN THE MATTER OF:**  
Section 230 and 232 of the Companies Act, 2013 read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016

**AND**  
**IN THE MATTER OF:**  
JSS Properties Private Limited, having registered office at: B-3/52 Lower Ground, Floor, Safdarjung Enclave, New Delhi-110029

**Petitioner Company 1/ Amalgamating Company 1**  
SN Commercial Private Limited, having registered office at: 1, Oak Drive DLF, Chattarpur Farm, New Delhi-110074

**Petitioner Company 2/ Amalgamating Company 2**  
LSC Commercial Private Limited, having registered office at: 1, Oak Drive DLF, Chattarpur Farm, New Delhi-110074

**Petitioner Company 3/ Amalgamated Company**  
**NOTICE OF HEARING PETITION**

A joint petition under Section 230 and 232 of the Companies Act, 2013 for an order sanctioning the scheme of arrangement for amalgamation between, JSS Properties Private Limited (Amalgamating Company 1), SN Commercial Private Limited (Amalgamating Company 2), LSC Commercial Private Limited (Amalgamated Company) (together they known as "Petitioner Companies") and their respective shareholders and creditors was presented by Petitioner Companies before Hon'ble National Company Law Tribunal, Court IV, New Delhi ("NCLT") bearing Company petition No. CAA-77/ND/2022 ("Petition") and Hon'ble NCLT vide its order dated 08th July, 2022 fixed the petition for hearing on 24th August, 2022.

Any person desirous of supporting or opposing the said petition should send to the petitioner's authorized representative at their address mentioned hereunder, a notice of his/ her intention, signed by him/ her or his/ her authorized representative, with his/ her full name and address, so as to reach the petitioner's authorized representative and the Hon'ble NCLT, Court IV at Block No. 3, Ground, 6th, 7th & 8th Floor, C.G.O. Complex, Lodhi Road, New Delhi - 110003, not later than 2 (two) days before the date fixed for hearing of the petition. Where he/she seeks to oppose the petition, the grounds of opposition or a copy of the affidavit intended to be used in opposition to the petition, shall be furnished with such notice.

A copy of petition shall be furnished by the petitioner's authorized representative to any person requiring the same upon payment of any prescribed charges.

Sd/-  
Company Secretary for the Petitioner Companies:  
**Manish Kumar**  
Manish K & Associates  
Off.: 214, Durga Chambers, D.B Gupta Road, Karol Bagh, New Delhi - 110005  
Cn.No.: +011-46064999  
Email: cs.manishk@gmail.com

**VENUS REMEDIES LIMITED**  
Regd. Office: SCO 857, Cabin No. 10, 2nd Floor, NAC Manimajra, Chandigarh (U.T.) 160101, India  
Corporate Office: 51-52, Industrial Area, Phase-1, Panchkula, Haryana - 134113, India  
CIN: L24232CH1989PLCO0975, Phone: 0172-2933090, 2933094  
Email ID: [complianceofficer@venusremedies.com](mailto:complianceofficer@venusremedies.com), Website: [www.venusremedies.com](http://www.venusremedies.com)

By order of Board of Directors  
For Venus Remedies Limited  
Sd/- Managing Director

**VENUS REMEDIES LIMITED**  
Regd. Office: SCO 857, Cabin No. 10, 2nd Floor, NAC Manimajra, Chandigarh (U.T.) 160101, India  
Corporate Office: 51-52, Industrial Area, Phase-1, Panchkula, Haryana - 134113, India  
CIN: L24232CH1989PLCO0975, Phone: 0172-2933090, 2933094  
Email ID: [complianceofficer@venusremedies.com](mailto:complianceofficer@venusremedies.com), Website: [www.venusremedies.com](http://www.venusremedies.com)

**NOTICE**

FOR 4000 Equity Shares face value Rs.2/- FOLIO NO. P00037 - CERT. NO - 284 Dist. Nos 1191901 - 1195900, OF BALKRISHNA INDUSTRIES LIMITED. Standing in the name of PRAMILA SHARMA has been lost or mislaid and the undersigned have applied to the Company for issue of duplicate Certificate(s) for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company BALKRISHNA INDUSTRIES LIMITED at its Registered Office, B-86, Waluj MIDC, Waluj Industrial Area, Aurangabad, Maharashtra-431136 within one month from this date else the Company will proceed to issue duplicate Certificate(s).

Date: 25.07.2022  
Place: New Delhi

Manish Kumar  
Manish K & Associates  
Off.: 214, Durga Chambers, D.B Gupta Road, Karol Bagh, New Delhi - 110005  
Cn.No.: +011-46064999  
Email: cs.manishk@gmail.com

**मध्यप्रदेश नालु उद्योग निगम मर्या.**

कार्यालय महाप्रबंधक (संपदा/निर्माण), संभाग-भोपाल

पंचानन भवन, द्वितीय तल, मालवीय नगर, भोपाल (म.प्र.)  
दूरभाष : 0755-2673195, E-mail : laghubp12@gmail.com  
क्र.: लखनि/निर्माण/संभाग/भोपाल/2022-23/13 भोपाल, दि. : 25.07.2022

**निविदा आमंत्रण सूचना**

निम्न कार्यों की निविदा ई-टेंडरिंग पद्धति से वेबसाइट <https://www.mptenders.gov.in> पर आमंत्रित की जाती है - कार्य का नाम-  
1. औद्योगिक क्षेत्र चचामा (नवीन एक्सटेंशन) जिला सीहोर में सी.सी. रोड, आर.सी.सी. नालु, जल प्रदाय यंत्र बोरेवले कार्य, अनुमानित लागत राशि रु. 358.24 लाख।  
2. औद्योगिक क्षेत्र किशनपुरा होशंगाबाद जिला होशंगाबाद में सी.सी. रोड, आर.सी.सी. नालु, ह्यूम पायप पुलिया निर्माण कार्य, अनुमानित लागत राशि रु. 269.10 लाख।  
3. औद्योगिक क्षेत्र बरगवां जिला कटनी में सी.सी. रोड, आर.सी.सी. नालु, ह्यूम पायप पुलिया निर्माण कार्य, अनुमानित लागत राशि रु. 161.65 लाख।  
निविदाओं को अंतिम तिथि 22.08.2022 सौर्य 05.30 बजे तक। निविदाओं की समस्त जानकारी उक्त वेबसाइट पर दी जायेगी। निविदाओं में कोई संशोधन व परिवर्तन किया जाता है, तो वह उपरोक्त वेबसाइट पर देखा जा सकता है। बिना कोई कारण बताये निविदाओं को स्वीकृत अथवा निरस्त करने का अधिकार निगम के पास सुरक्षित है।  
म.प्र. माध्यम/105625/2022 महाप्रबंधक (सं.नि.)

**TAMILNAD MERCANTILE BANK**  
Shahdara Branch  
26/22, Street No. 12, Main 60 Feet Road,  
Vishwas Nagar, Shahdara-Delhi-110032

**APPENDIX IV-A (See proviso to rule 8(6))**  
**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**

**Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer of Tamilnad Mercantile Bank Ltd., Shahdara Branch, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 12.08.2022, for recovery of ₹ 16,94,40,655.45 as on 30.06.2022 due to Tamilnad Mercantile Bank Limited Shahdara Branch (Secured Creditor) from M/s Sakshi Markfin Pvt Ltd. The Reserve Price will be Rs. 3,63,00,000.00 and the earnest money deposit will be Rs. 36,30,000.00

On extension of EOM of land to the extent of 200 sq.yards at D.No.4/22, Shastri Gali, Vishwas Nagar, Shahdara, Delhi - 32 and residence cum office / godown building constructed there at to the extent of 4270 sq.ft (Ground floor-1775 sq.ft, Mezzanine - 360 sq.ft, First floor - 1735 sq.ft and Second floor - 400 sq.ft) standing in the name of Mr. Ajay Kumar Garg.

For detailed terms and conditions of the sale, please refer to the link provided in secured creditors website [www.tmb.in](http://www.tmb.in).

Date : 25.07.2022  
Place : Shahdara

Authorised Officer  
Tamilnad Mercantile Bank Limited  
Shahdara Branch, 9958599033

**NOTICE OF 33rd ANNUAL GENERAL MEETING**

Notice is hereby given that:

- Notice is hereby given that 33rd Annual General Meeting ("AGM") of the Company will be convened on 23rd August, 2022 at 11.30 am through video conferencing ("VC") or other audio visual means ("OAVM") facility in compliance with the MCA's General Circulars numbered 14/2020, 17/2020, 20/2020 and 02/2021 dated April 8, 2020, April 13, 2020, May 5, 2020, 13th January 2021 and May 5, 2022 respectively and all other applicable laws and circulars issued by Ministry of Corporate Affairs, Government of India, and Security Exchange Board of India (SEBI) to transact the business that will be set forth in the notice of Annual General Meeting.
- In compliance with the above circulars, electronic copies of notice of the 33rd AGM and Annual Report for the financial year 2021-2022 will be sent only by email to all those who email address is registered with the company or with their respective depository participants (Depository). Shareholders holding shares in dematerialized mode are requested to register their email addresses and mobile numbers with their relevant depositories through their depository participants. Shareholders holding shares in physical mode are requested to furnish details to the Company's registrar and transfer agent, Link Intime India Private Limited at [birendra.singh@linkintime.co.in](mailto:birendra.singh@linkintime.co.in). The copy of Annual Report for FY 2021-22 will also be available at Company website [www.venusremedies.com](http://www.venusremedies.com) and on Stock Exchanges website [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com).
- Members can join and participate in 33rd Annual General Meeting through ("VC") or ("OAVM") only. The instructions for joining 33rd Annual General Meeting and manner of participation in remote e-voting before and during the meeting are provided in the notice of 33rd AGM. The members participating through VC/OAVM shall be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013. The notice of AGM will be available on company's website i.e. [www.venusremedies.com](http://www.venusremedies.com) and website of stock exchanges, BSE & NSE on [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) respectively.
- Members holding shares in physical form or who have not registered their email id with company/ Depository can cast their vote through remote e-voting or through the e-voting system during the meeting, details of the same can be obtained from 33rd AGM notice as available on company's website and websites of stock exchanges, BSE & NSE as mentioned above.
- The 33rd AGM notice will be sent to the members in accordance with the applicable laws on their registered email ids in due course.

The above information is being given for the benefit of shareholders and in compliance with MCA/SEBI circulars.

Place: Panchkula  
Date: 25.07.2022

By order of Board of Directors  
For Venus Remedies Limited  
Sd/- Managing Director

**VENUS REMEDIES LIMITED**  
Regd. Office: SCO 857, Cabin No. 10, 2nd Floor, NAC Manimajra, Chandigarh (U.T.) 160101, India  
Corporate Office: 51-52, Industrial Area, Phase-1, Panchkula, Haryana - 134113, India  
CIN: L24232CH1989PLCO0975, Phone: 0172-2933090, 2933094  
Email ID: [complianceofficer@venusremedies.com](mailto:complianceofficer@venusremedies.com), Website: [www.venusremedies.com](http://www.venusremedies.com)

**UCO BANK** Honours your trust

**E-Auction Sale Notice to General Public** APPENDIX-IV-A  
(See proviso to rule 8(6)) Sale notice for sale of Immovable property

**E Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of UCO Bank Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 29.08.2022 from 1.00 PM to 5.00 PM for recovery of Mortgage Dues as mentioned below plus interest and expenses due to the UCO Bank Secured Creditor from Following (Borrowers/Mortgagors/Guarantors). The whole schedule of Auction Proceedings is as under:

**Details of E-Auction:-** Date of E-Auction: 29.08.2022 Time: 1.00 PM to 5.00 PM, Date of Visit : 25/08/2022 Time: Up to 11.00 AM to 2.00 PM, Date of EMD Submission: 26/08/2022 Up to 04:00 PM

Sr. No.	Name of the Borrower Branch/ Contact No. E-mail:	Description of Secured Assets	Outstanding Amount as on Date	Reserve Price EMD Amount
1	Gangapur city Ganjai@ucobank.co.in M/S Kisan Stone Crusher Proprietor: Mr. Islamuddin Khan	All part & parcel of Residential property: Part of Khasra No. 22 (old), Bad Saloda, Gangapur City, District Sawai Madhopur, Rajasthan	Rs. 1050220.00/- as on 06/05/2022 (Inclusive interest up to 28.02.2021) plus interest and expenses	Rs. 2175000/- Rs. 2175000/-
2	Gangapur city Ganjai@ucobank.co.in M/S Durval Nath Furniture Proprietor: Mr. Om Prakash Khatik	All part & parcel of Residential property: Near Tehsil, Islam Pad, Ward No. 27, Gangapur city, District Sawai Madhopur, Rajasthan	Rs. 1067391.07/- as on 30/04/2021 (Inclusive interest up to 31.01.2021) plus interest and expenses	Rs. 1086000/- Rs. 1086000/-
3	Gangapur city Ganjai@ucobank.co.in Mr. Gyanchand Agarwal Mrs. Shakuntala Devi	All part & parcel of Residential property: Plot No. 33, Part of Khasra No. 5736, Gram Uda Colony, Gangapur City, District Sawai Madhopur, Rajasthan	Rs. 1554825.96/- as on 31/03/2021 (Inclusive interest up to 31/03/2021) plus interest and expenses	Rs. 2193000/- Rs. 2193000/-
4	MCU Jaipur, Civil Lines jaimcc@ucobank.co.in M/S Digital Dreams, Mrs. Ritu Baxi, Mrs. Swati Arora, Mr. Parag Baxi	All part and parcel of Residential House Plot No. 22-C-23, Block No. 22-C, Housing Board Scheme, Pratap nagar, Jaipur in the name of Mr. Parag Baxi	Rs. 8707869.76/- as on 13/04/2022 (Inclusive interest up to 31/03/2022) plus interest and expenses	Rs. 8252000/- Rs. 8252000/-
5	M I Road Branch miroad@ucobank.co.in Mr. Umendra Verma and Gopal Lal Verma	All part and parcel of Residential Flat Flat No. 18/C/303 (3-F), on third Floor, Gomti Apartment, Sector No. 18, Scheme Pratap Nagar, Tehsil Sanganeer, Jaipur, Rajasthan	Rs. 2707392.41/- as on 29/09/2021 (Inclusive interest up to 31/05/2021) plus interest and expenses	Rs. 3285000/- Rs. 3285000/-
6	Chirawa Branch chiraw@ucobank.co.in M/S Kataria Auto Stores Proprietor: Mr. Raghuvver Singh	All part and parcel of Residential property with land and building Patta No. 953, Ward No. 04 (old), 09 (N), Mohanka Ki Dhani, Chirawa, Dist. Jhunjhunu, Rajasthan	Rs. 422195.63/- as on 31/05/2022 (Inclusive interest up to 31/12/2021) plus interest and expenses	Rs. 2256000/- Rs. 2256000/-
7	Chirawa Branch chiraw@ucobank.co.in M/S Lajari Sare Center Proprietor: Mr. Mahendra Sharma	All part and parcel of Commercial Shop No. 04, GG without Roof at Rajkalia Complex, Old Tehsil Road, Main Market, Post Nagari Palika, Chirawa, Dist. Jhunjhunu, Rajasthan	Rs. 1041257.03/- as on 31/03/2021 (Inclusive interest up to 31/12/2021) plus interest and expenses	Rs. 2237000/- Rs. 2237000/-

For detailed terms and conditions of the sale, please refer to the link provided in UCO Bank Secured Creditor's website i.e. <https://ibapi.in/> 2. For Bidding login at <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp>

Date: 25.07.2022 Place: Jaipur Authorised Officer UCO Bank

**INDIAN BANK vs MOKAWAT BEVERAGES PRIVATE LIMITED**  
No. (1) Mokawat Beverages Pvt. Ltd. 120-121 Engineers Colony Panchyawa, Sirsi Road, Jaipur, Rajasthan. (2) Kuldeep Singh Mokawat S/o Nagendra Singh Mokawat, Director, Mokawat Beverages Pvt. Ltd. 120-121, Engineers Colony Panchyawa, Sirsi Road, Jaipur, Rajasthan. (3) Smt. Anamika Singh Mokawat W/o Kuldeep Singh Mokawat, Director, Mokawat Beverages Pvt. Ltd. 120-121, Engineers Colony Panchyawa, Sirsi Road, Jaipur, Rajasthan. (4) Nagendra Singh Mokawat S/o Surjan Singh Mokawat, At: 120-1

